IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

28. **C.P. (IB)/192(MB)2023**

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **27.03.2024**

NAME OF THE PARTIES: Omkara Assets Reconstruction Pvt Ltd
Vs.
Vivek Dattatraya Deshpande

SECTION: 95(1) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016.

O R D E R

1. None present for the Financial Creditor. Ms. Pranali Gada, Ld. Counsel for the Resolution Professional present through VC. None present for the Personal Guarantor.

2. Final opportunity granted to the Financial Creditor to appear on the next date of hearing and argue their case, failing which the matter will be dismissed for non-prosecution.

3. List this matter for further consideration on **03.04.2024**.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)

27.03.2024 / *Bmb*